

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. 950/99

New Delhi: this the 1st day of September, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

D.K. Bhowmick,

S/o Debidas Bhowmick,

R/o 7, Old Doctors Mess,

LNJP House,

New Delhi-2,

Presently working as Pharmaceutical Chemist,

Lok Nayak Hospital,

New Delhi-2

.....Applicant.

(By Advocate: Shri Sant Singh)

Versus

Lt. Governor,

NCT Delhi,

through

Chief Secretary,

NCT of Delhi,

5, Sham Nath Marg,

Delhi-54.

2. The Principal Secretary (M & Ph),

Govt. of National Capital Territory of

Delhi,

5, Sham Nath Marg,

Delhi-54.

3. Medical Superintendent,

Lok Nayak Hospital,

New Delhi-2

.....Respondents.

(By Advocate: Shri Vijay Pandita)

ORDER (ORAL)

Mr. S.R. Adige, VC (A):

Heard both sides.

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2. With the consent of both counsel the OA is disposed of with a direction to respondents to extend the benefits contained in DOP & T's OM dated 9.8.99 as further clarified from time to time on the subject of ACP Scheme to Central Govt. Civilian Employees ^{to applicant} within 3 months from the date of receipt of a copy of this order. If any grievance still survives, it is open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

A. Veda Valli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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